श्री शरद पवार : महोदय, इसकी scientific study हमेशा होती ही रहती है, जैसे मैंने कहा कि कुछ pesticides का रजिस्ट्रेशन ही अपने देश में refuse किया हुआ है। There are about 27 pesticides, जिनका formulation इंडिया में ban किया गया है, यह study के बात पता चला कि इसका जो impact और repercussion है, वह ठीक नहीं है। एक्सपर्ट जब इस नतीजे पर पहुंचते हैं, तभी इस तरह का recommendation करते हैं और इसको banning करते हैं। इसलिए कोई भी pesticides की जांच किए बिना इस देश में रजिस्ट्रेशन नहीं होता है। इसकी आवश्यकता कितनी है और इसका बुरा impact कितना होगा या नहीं होगा, यह study करके ही इसके बारे में recommendation आती है और फिर बोर्ड इस पर रजिस्ट्रेशन देती है।

Implementation of Right to Education Act

*224. SHRI DHARAM PAL SABHARWAL: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that after passing of the Right to Education Act, there has been no headway on account of funding of programmes by States;

(b) if so, the details in this regard;

(c) whether Government has convened a meeting recently with State Governments to resolve a number of issues for implementation of the Act; and

(d) if so, the details and outcome of the meeting?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (d) A statement is laid on the table of the House.

Statement

(a) and (b) The Right of Children to Free and Compulsory Education Act, 2009 was published for general information in the Gazette of India on 27th August, 2009. The Act has not yet come into force. On the request of Government, the National University of Educational Planning and Administration (NUEPA) has prepared financial estimates of Rs.1,71,484 crore for a period of five years from 2010-11 to 2014-15. The funds required for implementation of the Act would be shared between the Centre and the States in accordance with the provisions of section 7 of the Act.

(c) The Right of Children of Free and Compulsory Education Act, 2009 was discussed with Education Ministers of States and education experts in the meeting of the Central Advisory Board on Education (CABE) held on 31st August, 2009. In addition, a Committee set up by the Government to suggest follow-up action on Sarva Shiksha Abhiyan (SSA) vis-a-vis the Right of Children to free and Compulsory Education Act has held discussions with representatives of the State Governments on various aspects of the Act.

(d) The State Governments have endorsed the provisions of the Act and have requested for adequate financial outlays for implementation.

श्री धर्म पाल सभ्रवाल : सभापति महोदय, मंत्री जी ने जो उत्तर दिया है, उसमें बहुत विस्तार से लिखा है कि इसके लिए राष्ट्र केंद्र सरकार का आभारी है। बच्चों को फ्री एजुकेशन और अनिवार्य शिक्षा देने के लिए यह जो कानून बना है, तो बच्चों के लिए ऐसे और भी बहुत से कानून बने हैं, लेबर में भी बहुत से कानून बने हैं। इस

कानून को लागू करने के लिए 31 अगस्त को Central Advisory Board of Education की एक मीटिंग बुलाई गई। उसमें प्रदेशों के शिक्षा मंत्री शामिल हुए, लेकिन वे किसी निर्णय पर नहीं पहुंच पाए। तो मैं मंत्री जी से यह जानना चाहता हूं कि वहां क्या गतिरोध उत्पन्न हुआ कि वे किसी निर्णय पर नहीं पहुंच पाए? वह गतिरोध क्या था? प्रदेशों के शिक्षा मंत्री क्या चाहते थे?

श्री कपिल सिब्बल : सभापति महोदय, मैं यह कहना चाहता हूं कि 31 अगस्त को जो CABE की मीटिंग हुई, तो वहां जो resolution पास हुआ, वह unanimously पास हुआ। कोई विवाद का मुद्दा वहां नहीं उठा और अगर माननीय सदस्य चाहते हैं, तो copy of Resolution मैं आपको भेज दूंगा, ताकि पता चल जाए कि हर issue पर सहमति थी।

श्री सभापति : दूसरा सप्लीमेंटरी सवाल पूछिए।

श्री धर्म पाल सभ्रवाल : लेकिन सर, उत्तर में लिखा है कि वित्तीय परिव्यय का अनुरोध किया गया है और अभी मंत्री जी ने कहा कि unanimously फैसला हो गया था, तो यह अनुरोध क्या था, इसके बारे में मैं जानना चाहता हूं। साथ ही मेरा दूसरा सप्लीमेंटरी सवाल यह है कि केंद्र सरकार ने 1,71,484 करोड़ रुपए का जो प्रावधान रखा है, क्या इसके साथ प्रदेश सरकारों को भी कुछ पैसा देना है? अगर प्रदेश सरकार ने पैसा देना है, और वे नहीं देते या इस पैसे को खर्च नहीं करते, तो क्या सरकार जो प्रदेशों को वार्षिक ग्रांट देती है, उसमें से उनका हिस्सा काटकर, इसको पूरे तौर पर लागू करेगी? सर, यह जो कानून है, यह देश के लिए और गरीबों के बच्चों के लिए बहुत ही आवश्यक है, इसलिए इसको लागू करना अनिवार्य होना चाहिए।

श्री कपिल सिब्बल : सभापति महोदय, जब यह बिल लाया गया और इस पर चर्चा हुई, इस सदन में भी हुई, तब मैंने विस्तार से बताया कि किस तरह से जो financial allocations हैं, अभी तक उनका कोई फैसला नहीं हुआ, क्योंकि हमें पहले यह तय करना था कि इसको लागू करने के लिए कितना पैसा ज़रूरी है और इसके लिए कई estimates बने। आज भी वे estimates पूरी तरह से तय नहीं हैं। हमारा मानना है कि लगभग 1,71,000 करोड़ रुपया इस पर लगेगा। अब जब पूरा estimate तय हो जाएगा, उसके बाद यह फैसला होगा कि State Governments के साथ किस pattern पर sharing होगी। आज के दिन Sarva Shiksha Abhiyan के अंतर्गत जो sharing of pattern है, वह 60:40 है - 60 per cent Central Government और 40 per cent State Government का है, लेकिन सन् 2012 में यह 50 per cent हो जाएगा - 50 per cent Central Government और 50 per cent State Government का और अगले पांच सालों में जब हम Right to Education Bill को implement करेंगे, तो उसका pattern क्या होगा, उसको भी अभी तय करना है। जब यह पूरी तरह से तय होगा, तब यह notify होगा और फिर उसको हम लागू करेंगे। मैं मानता हूं कि यह एक बहुत ही ज़रूरी बिल है, इसको जल्द से जल्द हमें लागू करना चाहिए और हम तब तक इसे लागू नहीं कर सकते, जब तक ये फैसले न हो जाएं।

DR. KARAN SINGH: Mr. Chairman, Sir, this Right to Education Bill is, probably, the most important single piece of education that we have brought in the last 60 years and it involves a massive coordinated effort. In order to implement it, lakhs of schools will have to be built with environment friendly materials and designs; lakhs of teachers are needed. You can mop up a lot of educated unemployed in that. It is a huge organisation. Therefore, I want to ask the Minister whether he has set in place any architecture involving the Government of India, the State Governments, the Panchayati Raj institutions and the private sector in order to have a time-

frame to implement this. Otherwise, this is done in a fractional and non-holistic way and it will be impossible to do. With this one Act we can change the face of India, both for employment and for making schools. Has the Minister got in place an architecture or is he getting it in place and when will he get it in place?

SHRI KAPIL SIBAL: Mr. Chairman, Sir, I just want to point out that the Act itself says that the neighbourhood schools must be built within a period of three years. That is provided in the Act itself. That is easier said than done because to be able to do that we will have to have the resources in place; we will have to have the implementation agencies in place; we will have to have the State Governments to collaborate and cooperate with us in a very substantial way. So, all that needs to be done. The Panchayati Raj institutions have to be taken on board; civil society has to be taken on board. Each of these States will have its Advisory Committee. A large part of the Advisory Committee are Panchayati Raj representatives, civil society and women who belong to that particular area. So, all that needs to be done. I have set in motion a whole process. We have set up a committee under the Chairmanship of Mr. Boradia to actually frame the architecture of what the future steps should be in order to implement this. As the financial position becomes clear and the share of the State Governments becomes clearer, we are also writing to the State Governments asking them to get prepared for the job because they need to actually set up an authority for recognition of schools. That is also very important. They have to decide as to what are those sites which they will call neighbourhood schools. Unless those sites are decided, we will not be able to move forward. So, all these steps will have to be taken. This is not something that the Central Government can do alone. This is something that has to be done in collaboration with the State Governments and civil society, and for such a huge national enterprise, I am sure, all stakeholders will come on board and make sure that this Act is implemented quickly and effectively to change the profile of our country.

SHRI PENUMALLI MADHU: Sir, through you, I would like to seek a clarification from the hon. Minister. The Child Labour Act prohibits 57 occupations. The same works are rendered by them in their houses for their own families. They are not prohibited. Similarly, there are several operations in agriculture which are also not covered by this Child Labour Act. I would like to seek a clarification from the hon. Minister. What steps are being taken by the Government to make Child Labour Act in consonance with the Rights of Children to Free and Compulsory Education Act?

SHRI KAPIL SIBAL: Mr. Chairman, Sir, this is a very serious problem and a societal problem. I don't think that in one stroke we can remove child labour, though the essence of this Act is that all children who are part of child labour should come into the school system. That is why this is an inclusive piece of legislation. There is a provision, section 31 of the Act, which talks

of the National Commission for Protection of Child Rights, and in the event of any such complaint being made, the Commission will take on board the complaint and pass appropriate orders. As far as the Ministry of Human Resource Development is concerned, we want all children who are part of child labour to come into the school system and to be part of inclusive education.

श्री बृजभूषण तिवारी : माननीय सभापति महोदय, बहुत जल्दबाजी में यह Right to Education Bill पास किया गया है। अभी माननीय मंत्री जी ने जो उत्तर दिया, उसमें उन्होंने कहा कि अभी यह तय नहीं है कि इसके आर्थिक खर्चे को पूरा करने के लिए केन्द्र और राज्य का क्या अनुपात होगा। मैं माननीय मंत्री जी को बताना चाहता हूं कि केवल उत्तर प्रदेश में प्राथमिक शिक्षा में एक से डेढ़ लाख के करीब अध्यापकों की कमी है और अगर यह विधेयक पास हो जाता है तो उनकी संख्या अनुमानतः 6 या 7 गुणा बढ़ जाएगी। इस अधर में, चूंकि जो शिक्षा मित्र हैं, उन्हीं शिक्षा मित्रों के जरिए अध्यापन का कार्य हो रहा है और वह भी पर्याप्त नहीं है तथा एक अध्यापक पूरे विद्यालय में पढ़ाई का काम करता है। तो यह जो वर्तमान स्थिति है और जो सरकार का अनिश्चय है, उसको देखते हुए मैं माननीय मंत्री जी से पूछना चाहता हूं कि इसका अनुपालन या क्रियान्वयन वे कब तक करने की आशा रखते हैं?

श्री कपिल सिब्बल : सभापति महोदय, पहले तो माननीय सदस्य ने जल्दबाजी की बात की, जो सुप्रीम कोर्ट का जजमेंट था वह 1993 का जजमेंट था। सुप्रीम कोर्ट ने कहा कि आप इसको एकदम लागू कीजिए।

श्री बृजभूषण तिवारी : मेरे कहने का मतलब था बिना तैयारी के किया गया।

श्री कपिल सिब्बल : अभी आपकी जल्दबाजी के लिए मुझे जवाब देने दीजिए। 16 साल के बाद तो हम इसको लाए हैं और मैं नहीं समझता कि कोई ऐसी जल्दबाजी हुई है। हमें तो इसको पहले लाना चाहिए था। दूसरी बात, आपने तैयारी की बात की। मैं समझता हूं कि जहां तक उत्तर प्रदेश का सवाल है और वेकेंसीज का सवाल है, ऑरिजनली जो प्राइमरी रेस्पांसिबिलिटी रहती है वह तो राज्य सरकारों की रहती है और राज्य सरकारों ने इसमें पिछले 25-30 और 50 सालों में क्या किया? यह तो हम कोशिश कर रहे हैं कि एक सेंट्रल कानून लागू किया जाए, ताकि सभी लोगों को इनक्लूसिव एजुकेशन दिया जाए। माननीय सदस्य का कहना कि वेकेंसी बहुत हैं, बिल्कुल सही है। हिन्दुस्तान के स्तर पर लगभग दस लाख वेकेंसीज हैं, और दस लाख वेकेंसीज होंगी। इसीलिए यह कोई एक राज्य का सवाल नहीं है, दूसरे राज्य का सवाल नहीं है, यह देश के भविष्य का सवाल है, देश के बच्चों के भविष्य का सवाल है। जितनी जल्दी इसको लागू किया जाए, उतना ही अच्छा है। हम चाहते थे कि जल्द से जल्द लागू हो और इसीलिए हम इस कानून को सदन में लाए और आप लोगों की सहमति के साथ पास हुआ है और आपकी सहायता के साथ हम इसको इम्प्लीमेंट भी करेंगे।

Introduction of new trains in North-Eastern Region

*225. SHRI KUMAR DEEPAK DAS: Will the Minister of RAILWAYS be pleased to state:

(a) the new trains introduced from North-Eastern Region to various parts of the country in the last two Railway Budgets;

(b) whether these new trains are being operated presently;

(c) if not, the reasons therefor;

(d) whether Government would consider stoppage of the north bound and south bound trains at various civil Sub-Divisional headquarters like Pathsala and Bijni in Assam; and